

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1946
ANSWERED ON:05.12.2012
FEE STRUCTURE FOR SCHOOLS
Scindia Smt. Yashodhara Raje

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is no central law or legal framework for regulating the fee structure of Central Board of Secondary Education (CBSE) schools;
- (b) if so, the reasons therefor;
- (c) whether the Government is considering to impose any check on the fee structure of the public schools;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)&(b) The Central Board of Secondary Education (CBSE) is a society registered under Societies Registration Act, 1860. Schools affiliated with CBSE are governed by the CBSE Affiliation Bye-Laws which prescribe that:

Fee charged by schools should be commensurate with the facilities provided

No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged/collected in the name of the school

Fee should normally be charged under the Heads prescribed by the Department of Education of the respective State/UT for schools of different categories.

There is no Central Law on legal framework to regulate the fee structure of CBSE schools.

(c)to(e) No such proposal is under consideration.